

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.235
CP/16(AHM)2023

Proceedings under Section 241-242 r.w 213 of Co. Act, 2013

IN THE MATTER OF:

Bali Industries India Private Limited

.....Applicant

Vs.

C M Smith And Sons Limited

.....Respondent

Order delivered on: 25/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Aadit R. Sanjanwala, Adv

For the Respondent : Mr. Monaal Davawala, Advocate for R-2 to 5

ORDER

None present for the applicant. The applicant as well as advocate absent. They are absent on previous date also. Applicant is directed to remain present on next date of hearing failing which necessary order will be passed.

List for further consideration on 05.09.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)